

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
LOK SABHA
UNSTARRED QUESTION NO. 1505**

**TO BE ANSWERED ON MONDAY, FEBRUARY 09, 2026/MAGHA 20,
1947 (SAKA)**

EXEMPTION OF GST ON MEDICAL AND EDUCATIONAL BOOKS

†1505. SHRI TRIVENDRA SINGH RAWAT:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government is aware that the GST levied on medical and educational books is imposing an additional financial burden on students and learners;**
- (b) if so, the details thereof;**
- (c) whether the Government is considering either completely exempting such books from GST or placing them in the minimum GST slab; and**
- (d) if so, the steps/actions taken/proposed to be taken by the Government in this regard**

**ANSWER
MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)**

(a) and (b):

- (i) GST rates and exemptions, are prescribed on the recommendations of the GST Council, which is a constitutional body comprising representatives from the States/UTs and Centre.**
- (ii) Presently, Printed books, including Braille books, are exempt from GST.**

(c) and (d) :

- (i) No action is required to be taken in the light of reply to parts (a) and (b) above.**
